

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 296 OF 2018 &
IA NOs. 941 OF 2018 & 1330 OF 2018

Dated: 11th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Power Company of Karnataka Ltd. & Ors. Appellant(s)
Versus
Southern Regional Load Despatch Center & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Darpan K.M.

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-3

ORDER

Learned counsel, Ms. Suparna Srivastava, appearing for the third Respondent prays for 10 days time to file her reply to the IA No 1330 of 2018 filed by the Appellant for interim directions.

Submission made by learned counsel appearing for the third Respondents, as stated supra, is placed on record.

Learned counsel appearing for the third Respondent is permitted to file her reply to the IA No 1330 of 2018 filed by the Appellant for interim directions by 22.10.2018, after duly serving copy on the other side.

List this matter on **29.10.2018**, as agreed by learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/kt

(Justice N.K. Patil)
Judicial Member